

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3395
ANSWERED ON:29.07.2009
PURCHASE/ SALE OF COMPUTERS BY KENDRIYA BHANDAR
Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received any complaint against Kendriya Bhandar concerning purchase/sale of computers at inflated prices;
- (b) if so, the details thereof;
- (c) whether the Government has undertaken any inquiry into this matter;
- (d) if so, the outcome thereof;
- (e) the action taken against the guilty officers in the matter; and
- (f) the corrective action taken by the Government in this regard?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): Yes Sir. There had been allegations about the Kendriya Bhandar for overcharging the Directorate General of Quality Assurances (DGQA) and Cabinet Secretariat etc., for supply of Computers.

(c) to (d): An inquiry was entrusted by the Government to the Central Bureau of Investigation (CBI). The CBI, in its report, recommended RDA (Regular Departmental Action) and minor penalty against the then Secretary, Kendriya Bhandar for not sending factually correct reports depicting the correct perspective in his reply to the Parliament Question, and against the then Chief Accounts Officer for not recovering the amount of Rs.86,098 from the dealer.

(e): The Board of Directors of the Kendriya Bhandar exonerated the then Secretary of the charge framed against him after taking approval/concurrence of the Central Vigilance Commission (CVC). The penalty of `Censure` was imposed by the Kendriya Bhandar on the then Chief Accounts Officer for non-recovery from the dealer who had defaulted.

(f): Directions have been issued by the Kendriya Bhandar to its heads of various divisions to carry out periodic monitoring/checking of the working of the sections under them and report to the management.